

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 8/MP/2024**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/ execution of the tariff order dated 4.3.2021 passed by the Commission in Petition No. 148/TT/2019 directing bilateral billing and payment of transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.
- Date of Hearing** : 18.6.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondent** : Tamil Nadu Transmission Corporation Limited (TANTRANSCO) and Anr.
- Parties present** : Shri Devyanshu Sharma, Advocate, PGCIL  
Shri Arjun Malhotra, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner sought an adjournment in the matter due to the non-availability of the arguing counsel. The learned counsel further requested that the matter be listed on 27.6.2024. The Commission acceded to the request of the counsel for the Petitioner.

2. The matter will be listed for the hearing on **27.6.2024**.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Joint Chief (Law)**

